

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SALASAR EXIM LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	Salasar Exim Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	25/06/2004
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	RoC-Kolkata
4.	CORPORATE IDENTITY NO. / LIMITED LIABILITY IDENTIFICATION NO. OF CORPORATE DEBTOR	U51909WB2004PLC098942
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	222 GIRISH GHOSH ROAD HOWRAH WB 711102
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	11/07/2023
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	07/01/2024
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Subrata Ghosh IBBI/IPA-003/IP- N00373/2021-2022/13799
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Shibalay, P-130, Usha Park, ,Beside Usha Play Ground ,Kolkata,West Bengal 700084 subhomusic@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Intelligent IP Management Solutions Pvt Ltd 2nd Floor, YMCA Building 25, Jawaharlal Nehru Road Kolkata -700087 Insolvency.salasar@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	25/07/2023
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not applicable as per the information available with the IRP
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not applicable as per the information available with the IRP
14.	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	(a) https://www.ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Salasar Exim Limited on 11.07.2023.

The creditors of **Salasar Exim Limited**, are hereby called upon to submit their claims with proof on or before **25/07/2023** to the interim resolution professional at the address mentioned against entry No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class - NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



(Subrata Ghosh)

IBBI/IPA-003/IP- N00373/2021-2022/13799

Date: 13.07.2023

Place: Kolkata